

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: 'F', NEW DELHI**

**BEFORE SMT. BEENA A PILLAI, JUDICIAL MEMBER
AND SHRI MAHARISHI PRASHANT, ACCOUNTANT MEMBER**

ITA No. 4875/Del/2015

AY: -

Shree Geeta Vihari Go Sadan 28, Near Punjab Keshri Office Opp. Bansi Lal Hospital Railway Road Bhiwani 127 021 PAN: AAKAS1200K	vs.	CIT (Exemptions) Sector 17 E, 4 th Floor C.R.Building Chandigarh
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(Appellant)

(Respondent)

Assessee by : Sh. S.K.Arora, Adv.

Department by : Sh. Surender Pal, Sr. D.R.

Date of Hearing : 01.11.2018

Date of Pronouncement: 01.11.2018

ORDER

PER BEENA A PILLAI, JUDICIAL MEMBER

Present appeal has been filed by assessee against order of Ld.CIT(Exemptions), Chandigarh dated 21.05.2015 denying the grant of registration u/s 12AA of the Income Tax Act, 1961.

2. At the outset Ld.Counsel for assessee submitted a withdrawal application by Secretary, Shree Geeta Vihari Go Sadan, requesting for withdrawal of appeal stating : "On behalf of all Society Members, that the Society doesn't want to pursue

the appeal”. Ld.Counsel requested to permit him to withdraw the appeal unconditionally.

2.1. Ld.Sr.D.R. did not object for the same.

3. Accordingly, we dismiss the appeal as ‘withdrawn’.

4. In the result, appeal filed by assessee stands dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 01.11.2018.

Sd/-

**(MAHARISHI PRASHANT)
ACCOUNTANT MEMBER**

Sd/-

**(BEENA A PILLAI)
JUDICIAL MEMBER**

Dt. 01st November, 2018.

*GMV

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR
ITAT Delhi Benches

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